

ITEM NO.24, 24.1

COURT NO.1

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition for Special Leave to Appeal (Cr1.) No. 8633/2017  
(Arising out of impugned final judgment and order dated  
16-11-1985 in ST No. 100/1984 21-07-2017 in CRLA No. 3094/1985  
passed by the High Court Of Judicature At Allahabad)

RAM CHANDRA &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)  
(FOR ADMISSION and I.R. and IA No.90253/2017-EXEMPTION FROM  
FILING O.T., IA No. 125854/2019 - APPLICATION U/S 7-A [9(2)  
old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN)  
ACT, 2015, IA No. 125855/2019 - EXEMPTION FROM FILING O.T.  
IA No. 136709/2019 - EXEMPTION FROM FILING O.T.  
IA No. 136708/2019 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)  
WITH  
SLP(Cr1) No. 8917/2017 (II)  
(FOR ADMISSION and I.R. and IA No.102805/2017-EXEMPTION FROM  
FILING O.T. )

Date : 29-11-2019 These matters were called on  
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. N.K. Mody, Sr. Adv.  
Mr. Sarvam Ritam Khare, AOR  
Ms. Neena Sehrawat, Adv.  
Ms. Shweta Chaurasia, Adv.

Mr. Vinay Navare, Sr. Adv.  
Mr. Anupam Mishra, AOR  
Mr. Harikumar V., Adv.

For Respondent(s) Mr. Samar Vijay Singh, AOR

Mr. Ankur Prakash, AOR  
Mr. Alok Kumar Pandey, Adv.

Mr. C.B. Tiwari, Adv.  
Mr. Sabarish Subramanian, Adv.  
Mr. Ragnatha Sethupathy, Adv.  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. K. Paari Vendhan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Reply to IA No. 125854/2019 be filed within  
two weeks.

Copy of application/petition be furnished to  
the *de facto* complainant.

List thereafter.

[ CHARANJEET KAUR ]  
A.R. -CUM-P.S.

[ INDU KUMARI POKHRIYAL ]  
ASSTT. REGISTRAR